

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD

O.A.No. 719/92

Lal Mani-----

-----Applicant

Versus

Union of India and others... -----Respondents.

Hon'ble Mr. Justice S.K.Dhaon, (V.C.)

(By Hon'ble Mr. Justice S.K.Dhaon V.C.)

Disciplinary proceedings are going on against

1. the applicant. The matter before the Enquiry Officer.
2. On 17.3.92, the punishing authority rejected the representation of the applicant wherein he had made allegations against the enquiry officer. The said order is being challenged in this application.

2. On 1st June 1991 this Tribunal passed the following order:-

1. * Listed on the date fixed. However, the respondent shall reconsider the case of the applicant in this behalf."

2. It appears that, so far as, the applicant has not made any fresh representation in pursuance of the aforesaid quoted order of this Tribunal.

3. If the applicant makes the fresh representation, the Punishing Authority shall consider the same afresh and pass the necessary order thereon. The Punishing Authority shall deal with all the objections raised by the applicant and pass the speaking order.

4. If the applicant makes a representation within one week, the same shall be disposed of by the Disciplinary Authority within 3 weeks from the date of receipt of this notice. Same

5. With these directions the application is disposed of finally.

Allahabad 23rd June, 92

Shy
V.C.